



2026:AHC:3905

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19549 of 2025

Mohit

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shakil Ahmad
Counsel for Respondent(s)	:	C.S.C., Siddharth Singhal

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shakil Ahmad, learned counsel for the writ petitioner and Sri Prashant Kumar Mishra, learned Standing Counsel for the State and Sri Siddharth Singhal for the Commission.

2. The grievance of the writ petitioner is that he is participated in the selections conducted by Uttar Pradesh Subordinate Service Selection Commission, Lucknow bearing no. 8 Examination-2022. The writ petitioner claims to have cleared written test, typing test and interview, however, he has not been accorded joining on the premise that there is a Criminal Case bearing no. 0049 of 2025 under Sections 85, 115(2), 352, 351(2), 351(3) BNS read with Section 3/4 of the DP Act. Learned counsel for the writ petitioner submits that the said case would not in any manner whatsoever snatch away the right of the writ petitioner for according appointment particularly when it is a matrimonial dispute.

3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by respondent no. 2, Director of Administrative, Medicine and Health Department, Government of U.P., Lucknow.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Director of Administrative, Medicine and Health Department, Government of U.P.,

Lucknow by **22.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of three months.

5. With the said observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 7, 2026
Rajesh